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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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SHREY AEREN

W.P.(C) 2629/2019

..... Petitioner

Through: Mr Arvind Kumar, Mr Harsh Vardhan Sharma and Ms Devina Sharma, Advocates.

versus

ASSISTANT COMMISSIONER OF INCOME TAX, & ANR..Respondents

Through: Mr Zoheb Hossain, Senior Standing Counsel for the Revenue.

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SANJEEV J. AEREN

W.P.(C) 2703/2019

..... Petitioner

Through: Mr Arvind Kumar, Mr Harsh Vardhan Sharma and Ms Devina Sharma, Advocates.

versus

ASSISTANT COMMISSIONER OF INCOME TAX

CENTRAL CIRCLE- 18 NEW DELHI & ANR.

..... Respondents

Through: Mr Zoheb Hossain, Senior Standing Counsel for the Revenue.

CORAM:

JUSTICE S.MURALIDHAR

JUSTICE I.S.MEHTA

ORDER

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13.05.2019

CM 12203/2019 (exemption) in W.P.(C) 2629/2019

CM 12486/2019 (exemption) in W.P.(C) 2703/2019

1. Allowed, subject to all just exceptions.



W.P.(C) 2629/2019

W.P.(C) 2703/2019

2. Learned counsel for the Petitioners seeks leave to withdraw these petitions with liberty to urge all the points raised in the present petitions in the statutory appeals which he states have already been filed before the Commissioner of Income Tax (Appeals) ['CIT(A)'].

3. The petitions are accordingly dismissed as withdrawn with liberty as prayed for.


S. MURALIDHAR, J.


I.S. MEHTA, J.

MAY 13, 2019

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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
 + **W.P.(C) 2703/2019**

SANJEEV J. AEREN Petitioner
 Through: Mr. Arvind Kumar, Advocate

versus

ASSISTANT COMMISSIONER OF INCOME TAX CENTRAL
 CIRCLE- 18 NEW DELHI & ANR. Respondent
 Through: Mr. Zoheb Hossain, Sr. Standing
 Counsel (Revenue)

CORAM:
JUSTICE S.MURALIDHAR
JUSTICE ASHA MENON

ORDER
 % **28.05.2019**

CM APPL. 26324/2019 (exemption)

1. Allowed, subject to all just exceptions.

CM APPL. 26323/2019 (clarification order dated. 13.05.2019)

2. For the reasons stated therein, the application is allowed.

3. The following sentence shall be included in the order dated 13th May, 2019:

“It will be open to the petitioner to approach the CIT(A) for an expeditious disposal of the appeal preferably within a period of three months from the date of the receipt of this order.”


 S. MURALIDHAR, J.


 ASHA MENON, J.

MAY 28, 2019

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